

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 89 OF 2017 &
IA NOS. 231 & 230 OF 2017

Dated: 30th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

M/s. Lanco Kondapalli Power Ltd.

...Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Anr.

...Respondent(s)

Counsel for Appellant(s) : Ms. Molshree Bhatnagar
Mr. Soumya Prakash

Counsel for the Respondent(s) : Mr. Venkita S. for R-2

ORDER

Admit. Issue notice. Mr. Venkita S. takes notice on behalf of Respondent No. 2 and seeks four weeks time to file reply. The Respondents may file the same on or before 05.07.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 24.07.2017 after serving copy on the other side.

List the matter on **02.08.2017.**

(I. J. Kapoor)
Technical Member
mk/kt

(Justice Ranjana P. Desai)
Chairperson